

(b) whether similar loans are also likely to be received from the World Bank to finance the country's Fourth Five Year Plan; and

(c) the total aid likely to be received from the World Bank and International Development Agency?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) The World Bank has been holding discussions with member countries of the Consortium and on the basis of commitments already made and intentions expressed by Consortium members it is expected both by the World Bank and by the Government of India that 900 million non-project aid will be pledged for 1966-67. The terms and conditions will be settled bilaterally before loan agreements are signed. The questions of project aid will be considered separately.

(b) and (c). The Fourth Five Year Plan is yet to be finalised. The exact requirement of aid and response of the World Bank and Consortium countries for the Fourth Plan will be known only after the Fourth Plan is finalised and the Bank and the Consortium have an opportunity to study it.

Electricity Supply to Delhi from Punjab

489. **Shri Bagri:**
Shri Kishen Pattanayak:
Dr. Ram Manohar Lohia:
Shri Madhu Limaye:
Shri Ram Sewak Yadav:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Punjab Government have recently decided to effect a cut in the supply of electricity to Delhi;

(b) if so, the number of factories likely to be affected due to this cut; and

(c) the steps taken by Government to overcome the difficulties likely to be experienced by these factories?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Punjab Government had reduced the supply of power to Delhi upto June 1966 but with the improvement of water level in the Bhakra reservoir the normal supply of power has been restored.

(b) and (c). Do not arise.

Chit Fund Companies in Delhi

490. **Shri Bagri:**
Dr. Ram Manohar Lohia:
Shri Kishen Pattanayak:
Shri Madhu Limaye:
Shri Ram Sewak Yadav:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government have received a large number of complaints against some fraudulent chit fund companies in Delhi demanding action against them;

(b) if so, whether investigations have been held and completed into the working of these companies; and

(c) the effective steps Government propose to take to save the interest of small investors in such chit fund companies?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes.

(b) All the complaints were forwarded to the police and have been looked into by them. As a result of the investigations, 35 cases have been registered under Sections 406 and 420 of the Indian Penal Code. Of these, 14 are under trial in courts. Besides, 18 non-cognizable cases registered under Section 294A of the Indian Penal Code were also enquired into. Of these, 3 cases are under trial and the remaining are at various stages of investigation.

(c) The provisions of the Madras Chit Funds Act have been extended